

additional zone for Karnataka. I want to know from the hon. Minister. from the Sixth Five Year Plan period itself, it has been recommended and a report is also pending before the Railway Ministry with regard to Samraj Nagar in Karnataka to Satyamaganlam connecting my constituency. That is already there. I want to know from the hon. Minister whether this is going to be taken up at least now. From the Sixth Five Year Plan, for the last more than ten years, it is pending. I want to know whether you are taking up this project from Samraj Nagar to Satyamangalam or not.

SHRI MADHAVRAO SCINDIA : No, Sir.

SHRI P. KOLANDAIVELU : You are not at all considering. What is this ?

MR. SPEAKER : It is a definite 'No', nothing more than that.

SHRI P. KOLANDAIVELU : What is this ? Is it an answer then ?

MR. SPEAKER : 'No' is an answer.

SHRI MADHAVRAO SCINDIA : Hon. member already knows the financial constraints. (*Interruptions*)

SHRIMATI BASAVARAJESWARI : May I know whether it is a fact and it has come to the notice of Government that a lot of injustice is being done to the Kannadigas at the time of recruitment in the South Central Zone ? If so, how the Government is going to rectify that ?

SHRI MADHAVRAO SCINDIA : This has not come to the notice of Government.

SHRI V. SREENIVASA PRASAD : It is a missing national link. It is not a big railway project.

SHRI P. KOLANDAIVELU : It is a very important track. He says 'No'. Do you agree with that answer ?

MR. SPEAKER : That is the answer. That is all.

#### Amenities to Slum Dwellers on Railway Land in Bombay

\*224. SHRI SHARAD DIGHE : Will the Minister of RAILWAYS be pleased to state :

(a) whether an agreement has been reached between the Government of Maharashtra and the Railways that except in certain cases the State Government may go ahead in providing amenities to the slum dwellers in the slums located on Railway land in Bombay city ; and

(b) if so, the details regarding those exceptions and other conditions if any, laid down by the Railways ?

[*Translation*]

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) No, Sir.

(b) Does not arise.

SHRI SHARAD DIGHE : The answer to part (a) of my question has been of course given as 'No'. But I would like to point out that the issue of providing civic amenities in slums located on lands belonging to the railways in Bombay had been pending for a considerable time. Several meetings were held at various levels. Is it not a fact that the Chief Minister of Maharashtra so also the Minister of Housing of Maharashtra held a high-level meeting in New Delhi on 21st April 1987 and discussed this issue with the Central Ministers and it was decided that except lands which are required immediately for certain projects of Railways, except the hutments and colonies situated within the distance of 30 ft. from the track, civic amenities might be given by the Maharashtra Government and Railways would have no objection for such giving of civic amenities to the Slum Dwellers? Is it not a fact ?

SHRI MADHAVRAO SCINDIA : It is a fact that the discussions have been held between the Railway Ministry, at my level, with the Hon. Chief Minister of Maharashtra. But the dialogue is still on and no firm agreement has been arrived at yet.

**PROF. MADHU DANDAVATE :** Sir, it is like Plato's dialogue,

*(Interruptions)*

**SHRI SHARAD DIGHE :** My second supplementary is that in view of the anomaly that has arisen in the City of Bombay viz. that civic amenities are given by the Maharashtra Government to hutment dwellers who are there prior to 1980 on lands belonging to the State Government as well as lands belonging to the Municipal Corporation of Bombay. Will the hon. Railway Minister also in order to remove this anomaly viz. the hutment dwellers on the Railway lands are not getting these amenities because of the Minister's refusal to give no objection certificates to such slum dwellers, colonies, consider granting such certificates to hutment dwellers to remove this anomaly in the City of Bombay?

**PROF. MADHU DANDAVATE :** If they become passengers, they will get the amenities.

*(Interruptions)*

**SHRI MADHAVRAO SCINDIA :** Sir, the matter is still under discussion and it will be looked into in all its aspects.

*(Interruptions)*

**DR. DATTA SAMANT :** This is a very important matter. Out of the one crore and fifty five lakh people who are staying in the hutments, 3 lakh people are staying in the Railway lands.

**MR. SPEAKER :** Why are you attracting all the people to live in the Slums? Why can't you make them live in the near-by villages?

*(Interruptions)*

**DR. DATTA SAMANT :** In Bombay, nobody can get a house unless paying at least Rupees five lakhs. . . *(Interruptions)* . . . 90 per cent of the people cannot afford to it. Coming to my point, as far as the Railway lands are concerned, I would like to remind the hon. Minister that before the hon. Minister was born, about 100 years back, the Britishers had

taken possession of such lands. My friend has forgotten to tell you that it is not 3 ft. beyond the tract but 10 acres beyond Kurla and Kalyan. Some of the stations and the old British lands are just lying in the name of Railways. Therefore, let us take a little practical view. That is my request. I am not coming in the way of the Railways. I would like to tell you that the other day, they have demolished about thousands of hutments belonging to the poor people with the help of Police, machine-guns etc. at Bandra. All the poor people were thrown out of their hutments. If you would like to come there, Sir, I will show you how the people are suffering there. Therefore, we are prepared to cooperate with you and we are not coming in the way of the Railways. But it should not go on like this. That is why I am telling that the Maharashtra Government is not coming in the way of the Railways. It is a question of giving temporary amenities without giving ownership of the land to anybody; it is a question of providing certain amenities like latrines, taps etc. Therefore, it is purely a question of providing temporary amenities and not giving any rights to the dwellers. I would like to know whether the Government is going to consider this or not.

**SHRI BASUDEB ACHARIA :** About these latrines?

*(Interruptions)*

**SHRI MADHAVRAO SCINDIA :** As far as encroachments are concerned, these are matters which directly impinge on railway safety, the running of trains and also on the safety of encroachers. So, a practical view is attempted to be taken and that is why the discussion and dialogue is on.

**SHRI BASUDEB ACHARIA :** For how long?

*[Translation]*

**MR. SPEAKER :** Do you also want to ask something about Maharashtra?

**SHRI HAFIZ MOHD. SIDDIQ :** Mr. Speaker, Sir, I would like to ask a similar question. The hon. Member has stated just now that the condition of slums near

the Bombay Railway Station is miserable. The same is true of other places also where with the increase in population, slums have come up near the Railway Station making the area a virtual dumping ground. I would like to draw the attention of the hon. Minister, particularly, to the slums near the Moradabad Railway Station which are very dirty. The drainage system in these slums is very bad. There is a drain which passes below the railway line. The sullage of this drain overflows and enters the city. Would the hon. Minister pay attention to this problem, so that all these slums are cleaned.

MR. SPEAKER : Do you want to reply this ?

[English]

SHRI MADHAVRAO SCINDIA : I require separate notice.

Mr. SPEAKER :  
 Chaudhary Ram Parkash —Not present  
 Shri Shanti Dhariwal —Not present  
 Shri R.P. Das —Not present  
 Shri M. Raghuma Reddy —Not present  
 Shri Manik Reddy —Not present

**Assistance to Karnataka for Family Planning Programmes**

\*229. SHRI M.V. CHANDRASHEKARA MURTHY;†  
 SHRI V. SREENIVASA PRASAD :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the amount provided to Karnataka State during the current plan period for family planning programmes ;

(b) whether the Karnataka Government has reportedly asked for more assistance from the Centre ; and

(c) if so, whether any decision has been taken by Union Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) to (c). A statement is given below.

**Statement**

(a) The following amount has been released to the State of Karnataka during current plan period for family welfare programmes :

Year	Rupæes in Crores
1985-86	27.88
1986-87	35.21
1987-88	22.99

(Upto February, 1988)

(b) and (c). An amount of Rs. 22.99 crores has been released to Karnataka during current year. The State has not projected their request for enhanced assistance on any specific count except under 'Mass Education and Media' for which the State has asked for Rs. 33.00 lakhs. Against this, Rs. 21.30 lakhs has been released so far. State has been requested to provide detailed expenditure statements. The Central Government is committed to disburse entire expenditure incurred under the Family Welfare Programme within the parameters of approved pattern of schemes. The final amount to be released, if any, to the Karnataka will be determined as soon as the detailed expenditure statement is sent by the State Government.

SHRI M.V. CHANDRASHEKARA MURTHY : Mr. Speaker, Sir, we all agree that the development of the country has slowed down on two counts—one, on the limited resources and the other, on the population growth. In view of this, I want to know from the Hon. Minister what is the present national average of birth rate and the actual performance in respect of the Karnataka State since 1983 after the inception of Janata Government in Karnataka ?

KUMARI SAROJ KHAPARDE : Sir, the Hon. Member is asking about the Karnataka State. Will he repeat it again ?

SHRI M.V. CHANDRASHEKARA MURTHY : Mr. Speaker, Sir, the development of the country actually has slowed down because of two counts,—one, limited resources and the other, population growth. In view of this, I want to know from the Hon. Minister what is the present national